## COURT - I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 114 OF 2017**

Dated: 11th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Kishangarh Hi-tech Textile Park Ltd. (KHTPL)

...Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Verma

Counsel for the Respondent(s) : Mr. R. K. Mehta

Ms. Himanshi Andley Mr. E.Premjit Singh for R-1

Mr. Pradeep Misra

Mr. Manoj Kr. Sharma for R-2

## **ORDER**

Admit. Issue notice. Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and Mr. Pradeep Misra takes notice on behalf of Respondent No.2 and they seek six weeks time to file reply. Notice be issued to the other Respondents returnable on 17.08.2017. Dasti, in addition, is permitted.

List the matter on <u>17.08.2017</u>. In the meantime, learned counsel for the respondents may file reply on or before 23.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 10.07.2017 after serving copy on the other side.

(I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson